

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 345/96

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Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 19th day of December, 1996

1. Jyoti Prasad
s/o Late Shri Bhagwati Prasad
37 years age
r/o D-1343, Laxmi Garden
Loni, Ghaziabad.
2. Prem Prakash
s/o Shri Lal Chand
age 33 years
r/o D-32, Sector-11
Vijay Nagar
Ghaziabad.
3. Ahsan Ali
s/o Shri Mohd. Isaque
age 36 years
r/o U-178, Arvind Nagar
Ghonda
Delhi - 110 053.
4. Ram Niwas
s/o Shri Chhatter Singh
aged 37 years
r/o Village Holambi Kalan
Delhi - 110 082.
5. Raj Pal
s/o Shri Khem Chand
age 38 years
r/o V & P.O. Chhattara
Bhadurpur
Sonepat
HARYANA.
6. Mukesh Mathur
s/o Shri M.P.Mathur
31 years age
r/o P-225/5H
Ashok Nagar
Delhi - 110 094
7. Promod Kumar
s/o Shri Ganga Dhar Mishra
aged 32 years
r/o C-221, Janakpuri
Sahibabad, Distt. Ghaziabad.

Ali the above seven applicants are working
as Temporary Status Casual Packer in the
office of S.S.P.O.'s, Delhi, North Division
Civil Line, Delhi - 110 054.

... Applicants

(By Shri S.R.Dwivedi, Advocate)

Vs.

1. Union of India through the Secretary
Ministry of Communication,

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Department of Posts
Dak Bhawan
NEW DELHI - 110 001.

2. The Chief Post Master General
Delhi Postal Circle
Maghdoot Bhawan
NEW DELHI - 110 001.

.. Respondents

(By Shri Madhav Panikar, Advocate)

O R D E R (Oral)

Hon'ble Shri A.V.Heridasan, Vice-Chairman(J)

The applicants seven in number who are working as Casual Labourers who have attained temporary status have sought the following reliefs in the application filed under Section 19 of the Administrative Tribunals Act., 1985:

(a) That the Judgment dated 29.11.1989 vide para 12 of the Judgment read with the additional affidavit dated 1.12.1992 filed on behalf of the respondents in C.C.P. 289/90 having been implemented all over the country may kindly be ordered to be implemented and all the benefits as ordered by the Hon'ble Supreme Court of India may kindly be ordered to be given to the applicants.

(b) That the consequential benefits on implementation of the Judgment dated 29.11.1989 and the benefits contends in the judgment and annexure III of the affidavit dated 1.12.1992 such as increments of pay, grant of all other benefits as admissible to temporary Group 'D' employees of the department of posts may kindly be ordered to be given to the applicants. The consequential benefits and arrears of all such benefits as has been paid to such other employees on grant of temporary status and consequent upon treatment of at par with temporary group 'D' employees of the department of posts may kindly be ordered to be given. A large number of such benefits has already been paid by Respondent No.2 under his administrative control on the R.M.S. side.

2. The respondents do not dispute the claim of the applicants but they contend that the payment is being made. Learned counsel for the respondents submitted that if anything more remains to be given to them would be given without delay. In the light of the above statement and submissions made by the learned counsel for the respondents, we dispose of the

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application with a direction to the respondents to extent to the applicants the benefits which had already been granted to similarly situated casual labourers as per the directions of the Judgment in Jagrit Majdoor Union & Others Vs. Mahanagar Telephone Nigam Limited & Anr., JT 1989(SUPP) SC 364 dated decided on 29.11.1989 and to make the consequential payments within a month from the date of receipt of this order.

No costs.


(R.K. AHUJA)
MEMBER(A)


(A.V. HARIDASAN)
VICE-CHAIRMAN(J)

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